IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY,THE EIGHTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 26613 OF 2025

Between:

The Muthoot Finance Ltd., Temple Alwal Branch, Secunderabad, Telangana, Rep. by its Branch Manager, Mr. Neelam Balakrishna S/o.Neelam Maraiah, Aged - 35 years, R/o. Hyderabad Telangana.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Home Department, Secretariat, Hyderabad
2. The State of Andhra Pradesh, Represented by its Principal Secretary Home Department, Secretariat, Amaravati.
3. The Director General of Police, State of Telangana, Hyderabad.
4. The Commissioner of Police, Hyderabad, Telangana.
5. The Director General of Police, State of Andhra Pradesh, Amaravati.
6. The Superintendent of Police, East Godavari District at Rajahmundry.
7. The Inspector of Police, II Town L and 0, Police Station Rajamahendravaram, East Godavari District, AP.
8. Smt.Sreepada Naga Laxmi, W/o.B.V.Krishna Sastry Aged 39 Years, Occ-Housewife, R/o. H.No. 6-20-3, T.Nagar, Rajamahendravaram East Godavari District, Andhra Pradesh.
9. Smt.A.Naga Jyothi, W/o.Sriramana Chandra Muthy. Aged - 47 years, Occ-Household R/o. H.No. 1-10-59, Temple Alwal, Secunderabad, Telangana.
10. V.Siva Datta Bhaskar, S/o.S.V.Narayana Murthy Aged - Major Occ - Business R/o. H.No. 1-10-59, Temple Alwal, Secunderabad, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or a direction, more particularly one in the nature of Writ of Mandamus, declaring the action of the 7th Respondent herein to extending threats to handover the gold ornaments deposited by the 9th and 10th Respondent in respect of loan account Nos.BTO-256, MSL-19537, 19538, 19539, 19540, 19542, 19544, 19551, 19554, 19555, 19556, 19558, 19559, 19560, 19564

and 19566 and personal visits and extending oral threats to the employees of the Petitioner to hand over the gold ornaments without any manner of right under the guise of registration of Crime No.174/2025 under Sections 318 (4), 351 (2) BNS against Respondent No. 10 and issuing undated notice under Section 94 BNSS (91CRPC) and interference with the day-to-day business activities of the Petitioner's Company without following due process of law as illegal, unwarranted, unsustainable, arbitrary, unconstitutional, against Law as well as principles of natural justice and consequently set aside undated Notice under Section 94 BNSS and direct the Respondents not to interference with the business activities of the Petitioner Company without following due process of law

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the Respondents not to interfere with the business activities of the Petitioner Company under the guise of registration of Crime No.174/2025 under Sections 318 (4) 351 (2) BNS against Respondent No.10 including seizure of gold deposited by the respondent No.9 & 10 under the guise of undated Notice under Section 94 BNSS without following the due process of law

Counsel for the Petitioner: SRI. K. B. RAMANNA DORA

Counsel for the Respondent Nos. 1,3&4: SRI MAHESH RAJE, GP FOR HOME
Counsel for the Respondent Nos. 2,5,6&7: SRI A. RAGHURAM,
AGP FOR STATE OF ANDHRA PRADESH
Counsel for the Respondent Nos. 8to10:--

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition No.26613 of 2025

Order:

Mr. K.B.Ramanna Dora, learned counsel for the petitioner-Muthoot Finance Limited.

2. Mr. Mahesh Raje, learned Government Pleader for Home appears for respondents No.1, 3 and 4.

3. Mr. A.Raghuram, learned Assistant Government Pleader for the State of Andhra Pradesh appears for respondents No.2, 5, 6 and 7.

4. This Writ Petition is filed for the following relief:

> "to issue a writ, order or a direction, more particularly, one in the nature of Writ of Mandamus declaring the action of the 7th Respondent herein to extending threats to handover the gold ornaments deposited by the 9th and 10th Respondent in respect of loan account Nos.BTO-256, MSL-19537, 19538, 19539, 19540, 19542, 19544, 19551, 19554, 19555, 19556, 19558, 19559, 19560, 19564 and 19566 and

personal visits and extending oral threats to the employees of the Petitioner to hand over the gold ornaments without any manner of right under the guise of registration of Crime No.174/2025 under Sections 318(4) and 351(2) of BNS against Respondent No 10 and issuing undated notice under Section 94 of BNSS (91 of Cr.P.C.) and interference with the day-to-day business activities of the Petitioner's Company without following due process of law as illegal, unwarranted, unsustainable, arbitrary, unconstitutional, against Law as well as principles of natural justice and consequently, set aside undated Notice under Section 94 of BNSS and direct the Respondents not to interference with the business activities of the Petitioner Company without following due process of law."

5. After some arguments, learned counsel for the petitioner seeks permission of the Court to withdraw the Writ Petition with liberty to the petitioner to approach the appropriate forum for redressal of its grievance.

6. Permission is allowed and the Writ Petition is, accordingly, dismissed as withdrawn. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. K. B. RAMANNA DORA, Advocate [OPUC]
2. Two CCs to GP FOR HOME ,High Court for the State of Telangana at Hyderabad [OUT]
3. Two CCs to GP FOR THE STATE OF ANDHRA PRADESH, High Court for the State of Andhra Pradesh [OUT]
4. Two CD Copies

B m
BS

HIGH COURT

DATED:08/09/2025

ORDER

WP.No.26613 of 2025



DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

27/10/25